

THE FOURTH SCHEDULE

[See section 27(2)]

Local authorities for purposes of elections to Legislative Councils

¹[ANDHRA PRADESH

1. Municipal Corporations.
2. Municipalities.
3. Nagar Panchayats.
4. Cantonment Boards.
5. Zila Praja Parishads.
6. Mandal Praja Parishads.]

²[BIHAR

1. Nagar Parishads.
2. Cantonment Boards.
3. Nagar Panchayats.
4. Zila Parishads.
5. Panchayat Samitis.
6. Nagar Nigams (Corporations).
7. Gram Panchayats.]

³[MADHYA PRADESH

- ⁴[1. Municipalities.
2. Janapada Sabhas.
3. Mandal Panchayats.
4. Cantonment Boards.
5. Notified Area Committees.
6. Town Area Committees.]]

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⁶[MAHARASHTRA

- ⁷[1. Municipalities.

2. Cantonment Boards.

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4. Zilla Parishad.]]

1. Ins. by Act 1 of 2006, s. 4(b) (w.e.f. 11-1-2006).

2. Subs. by Act 6 of 2003, s. 2, for "BIHAR" (w.e.f. 6-1-2003).

3. Ins. by the Adaptation of Laws (No. 2) Order, 1956.

4. Subs. by Act 37 of 1957, s. 12 (c) (iii), for the existing entries (w.e.f. 1-11-1956).

5. The heading "TAMIL NADU" and the entries relating thereto omitted by the Tamil Nadu Legislative Council (Abolition) Act, 1986, s. 5 (w.e.f. 1-11-1986).

6. Ins. by Act 40 of 1961, s. 6 (w.e.f. 20-9-1961).

7. Subs. by Act 2 of 1963, s. 2, for the existing entries (w.e.f. 25-1-1963).

8. Omitted by Act 21 of 1989, s. 5 (w.e.f. 22-5-1989).

¹[KARNATAKA]

- ²1. City Municipal Corporations.
2. City Municipal Councils.
3. Town Municipal Councils.
4. Town Panchayats.
5. Zilla Panchayats.
6. Taluk Panchayats.
7. Grama Panchayats.
8. Cantonment Boards.]]

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⁴[TAMIL NADU

1. Municipalities, as referred to in article 243Q of the Constitution.
2. Panchayat Councils.
3. Cantonment Boards.
4. District Panchayats referred to in the Tamil Nadu Panchayat Act, 1994 (Tamil Nadu Act 21 of 1994).]

⁵[TELANGANA

1. Municipal Corporations.
2. Municipalities.
3. Nagar Panchayats.
4. Cantonment Boards.
5. Zila Praja Parishads.
6. Mandal Praja Parishads.]

UTTAR PRADESH

- ⁶1. Municipal Corporations.
2. Municipal Councils.
3. Zila Panchayats.
4. Nagar Panchayats.
5. Kshetra Panchayats.
6. Cantonment Boards.]

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1. Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, s. 3 and Schedule, for "MYSORE" (w.e.f. 1-11-1973).

2. Subs. by Act 29 of 1996, s. 2, for the entries 1 to 5 (w.e.f. 13-9-1996).

3. Omitted by Act 46 of 1969, s. 5 (w.e.f. 7-1-1970).

4. Ins. by Act 16 of 2010, s. 4 (w.e.f. 18-5-2010).

5. Ins. by Act 6 of 2014, s. 23 (w.e.f. 2-6-2014).

6. Subs. by Act 29 of 1996, s. 2, for the entries 1 to 6 (w.e.f. 13-9-1996).

7. Omitted by Act 20 of 1969, s. 5 (w.e.f. 11-8-1969).

8. Omitted by the Adaptation of Laws (No. 2) order, 1956.